

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-05-2024 AT 10:30 AM**

CP (IB) No. 391/7/HDB/2022

AND

IA (IBC) 751 & 757/2024, IA(IBC) 1927/2023 in CP (IB) No. 391/7/HDB/2022

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Limited

...Financial Creditor

AND

GVK Gautami Power Limited

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

O R D E R

IA (IBC) 751/2024

Learned Counsel Mr Abhishek Anand, for Applicant/Resolution Professional present through Video Conference.

Learned counsel for the Resolution Professional has e-filed the copy of the resolution and stated that in the light of the same, this application is withdrawn.

Accordingly, **this application is disposed of as withdrawn.**

IA (IBC) 757/2024

Learned Counsel Mr C Tulasi Krishna, for applicant present physically.

It is represented by the learned Resolution Professional that he has received an e-mail that this application is going to be withdrawn. Learned counsel for applicant Mr C Tulasi Krishna confirmed the same.

Hence, **this application is disposed of as withdrawn.**

IA(IBC) 1927/2023

Learned Counsel Mr C Tulasi Krishna, for applicant present physically.

It is represented that this IA can be disposed of, in the light of the orders passed in IA (IBC) 751/2024 and IA (IBC) 757/2024. The oral submission is recorded with a direction to file a memo to that effect before 03::00 PM today. Upon filing the memo, this IA will be disposed of. Call on 27.05.2024, for reporting filing of the said memo.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)